

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:58
ANSWERED ON:08.08.2012
COMPLAINTS IN CBI
Thakor Shri Jagdish

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the details of State Government officials of the State of Gujarat against whom CBI has received complaints during the last two years and the current year;
- (b) the details of those officers/staff against whom CBI has conducted raids in their offices/houses on the basis of the said complaints; and
- (c) the number of such officers/staff against whom inquiry has been initiated?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (c): No complaint has been registered for verification in CBI during last 02 years i.e. 2010, 2011 & 2012 (till 31.07.2012) against the officials of State Government of Gujarat. However, role of the officials of Government, of Gujarat has been found during enquiry/investigation in 02 cases of CBI. The details of these cases are enclosed at Annexure 'A' & 'B'.

CBI has also registered 4 cases pertaining to alleged fake encounters in which officials of Gujarat State are involved. However, these cases are High Court/Supreme Court referred and not registered on the basis of complaint.

Annexure-A

Brief Note in case RC.1(A)/2012-GNR

The complaint No. CRAHM2011A0003 was registered on 11.04.2011 on receipt of references from CVO, Dedicated Freight Corridor Corporation of India Ltd. (DFCCIL) against unknown officials of the office of the Chief Project Manager, DFCCIL, Vadodara regarding alleged irregularities in the Land Acquisition for DFCCIL projects. After verification of the complaint a Preliminary Enquiry vide PE 2(A)/2011-GNR was registered on 19.05.2011. Subsequently this PE was converted into RC wide RC No. 1(A)/2012-GNR against Shri Mahendrabhai M. Shah, Talati, village: Demol, District: Anand, Smt Dharmishta M. Patel, Sarpanch, Village: Demol, District: Anand, Khodabhai Shankarabhai Rabari, R/o 134, Rabari Vaas, Itola, Vadodara, unknown officials of Dedicated Freight Corridor Corporation of India Ltd and other unknown persons. The accused persons Shri Mahendrabhai M. Shah and Smt Dharmishta M. Patel are officials of Govt. of Gujarat. Searches in their residential premises were conducted on 17.01.2012.

The case is under investigation.

Annexure-B

Brief Note in case RC.8(A)/2011-GNR

This case was registered on 30.06.2011 in CBI, ACB, Gandhinagar on the basis of complaint dated 30.06.2011 lodged by Shri H.S. Sidhu, Chairman, Baroda Gujarat Gramin Bank (BGGB), Bharuch (Gujarat) against Shri Iqbal Ismail Patel, the then Branch Manager and other private persons for offences punishable u/sec. 120-B 420, 467, 468 & 471 of IPC and Sections 13(2) r/w 13(1)(d) of PC Act, 1988 on the allegations of misappropriation of total amount of approximately Rs. 50 Lakhs by depositing the National Rural Employee Guarantee Act (NREGA) Funds into the other accounts, instead of the beneficiaries' accounts during 2010. During the investigation, role of Dr. Devendra Rayubhai Mahla, Assistant Director, Animal Husbandry, ICDP Branch, Tapi, the then Taluka Development Officer, Ahuwa, Dang (the Govt. of Gujarat official) was also found.

After investigation chargesheet has been filed on 28.12.2011 against Shri Iqbal Ismail Patel (A-1), the then Branch Manager, Baroda Gujarat Gramin Bank, Sakarpatal Branch, Dangs (presently under suspension), Shri Chandrabhai Somabhai Gavit (A-2), Private Person, Shri Vasantbhai Arjunbhai Gavit (A-3), Private Person, Shri Naginbhai Somabhai Gavit (A-4), Private Person, Shri Ruydash and Dr. Devendra Rayubhai Mahla (A-7), Assistant Director, Animal Husbandry, ICDP Branch, Tapi, the then Programme Coordinator and Taluka Development Officer, Ahuwa, Dang, u/sec. 120-B r/w 409, 420, 467, 468 & 471 of IPC and Sections 13(2) r/w sec. 13(1)(c) & 13(1)(d) of PC Act, 1988.

The case is under trial.